

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2662

ANSWERED ON:28.08.2012

SMUGGLING OF FOODGRAINS

Tewari Shri Manish

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether a large quantity of foodgrains meant for Below Poverty Line (BPL), Antyodaya, Jawahar Rozgar Yojana and Midday Meal Schemes have been allegedly smuggled out from Food Corporation of India (FCI) godowns in Uttar Pradesh and other States and illegally transported to neighbouring countries;
- (b) if so, whether the Lucknow bench of the Allahabad High Court had passed a detailed order directing a CBI investigation into the diversion of these foodgrains to neighbouring countries;
- (c) if so, the details thereof and the reaction of the Government thereto including the number of officers of the FCI accused, chargesheeted or investigated by the CVI pursuant to the directions of the High Court;
- (d) whether the Government of India, Ministry of Food, FCI or any other agency of the Government has made any attempt to conduct any audit or enquiry into similar cases of diversion from FCI godowns in other States; and
- (e) if so, the details and the outcome thereof?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a). No, Madam. No such incidents of smuggling and illegal transportation of foodgrains in Uttar Pradesh and other States from FCI godowns have come to the notice of FCI.
- (b). No such Order has been received by FCI.
- (c), (d) & (e). Does not arise.